

आयकर अपीलीय अधीकरण, न्यायपीठ –“C” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA
[Before Shri J. Sudhakar Reddy, AM and Shri A. T. Varkey, JM]

I.T.A. No. 2610/Kol/2018
Assessment Year: 2012-13

| | | |
|---|-----|-------------------------|
| M/s Kanchan Trade & Commerce Pvt. Ltd. (PAN: AABCK 0731 E) | Vs. | ITO, Ward-2(3), Kolkata |
| Appellant | | Respondent |

| | |
|---------------------------|-----------------------------|
| Date of Hearing (Virtual) | 13.05.2021 |
| Date of Pronouncement | 17.06.2021 |
| For the Appellant | None |
| For the Respondent | Smt. Ranu Biswas, Addl. CIT |

ORDER

Per Shri A. T. Varkey, JM:

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-1, Kolkata dated 27.08.2018 for Assessment year 2012-13.

2. At the outset, we note that there is a letter from the assessee that it has already received Form number 3 from Ld. PCIT pursuant to its filing of Form nos. 1 and 2 as per the scheme envisaged in the Direct Tax Vivad Se Viswas Scheme, 2020 (hereinafter, the ‘scheme’). In the light of the aforesaid fact, we allow the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 17th June, 2021.

Sd/-
(J.S. Reddy)
Accountant Member

Sd/-
(A. T. Varkey)
Judicial Member

Dated: 17.06.2021

SB, Sr. PS

Copy of the order forwarded to:

1. Appellant- M/s Kanchan Trade & Commerce Pvt. Ltd., 35, G.C. Avenue, 3rd Floor, Kolkata, West Bengal-700013.
2. Respondent – ITO, Ward-2(3), Kolkata
3. The CIT(A)- 1, Kolkata (sent through e-mail)
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata